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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 225/2017 & 217/2017 in C.P. (I.B) No. 28/10/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.08.2017**

Name of the Company:

Sajal Kumar Sinha, CRM, IOB

V/s.

Indian Overseas Bank & Ors.


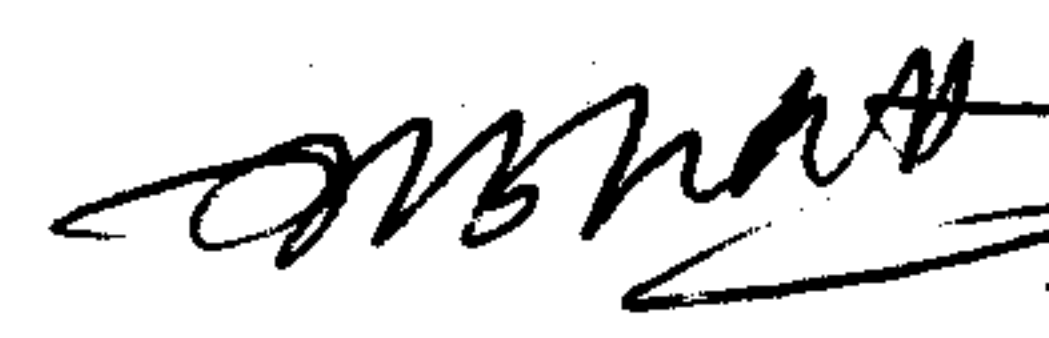

Arvind Gaudana, IRP

V/s.

Gujarat Vij Co. Ltd. & Ors.

Section of the Companies Act:

Section 10 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Ishan P. Shah with Pavan Godiawala	Advocate (org)	Petitioner	
2.	VIJAY J. BHATT	PCS	Applicant (IOB) ✓ COC	
3.	Mrugesh. A. Vyas For A.V.D.R. Dave	Advocate	Respondent (MGVCL)	

**ORDER**

Learned Advocate Mr. Pavan Godiawala with Learned Advocate Mr. Ishan Shah present for Original Applicant (Diamond Power Pvt Ltd). Learned Advocate Mr. Mrugesh Vyas i/b Learned Advocate Mr. Dipak Dave present for Respondent no. 1 (MGVCL). Learned Advocate Ms. Himani Kiri present for Respondent no. 3 (IOB) in IA 217/2017.

Learned PCS Mr. Vijay Bhatt present for Applicant (COC) in IA 225/2017.

IA 225/2017 is filed by IOB as authorised representative of committee of creditors.

It is stated that in COC in their meeting held on 30.06.2017 resolved to replace the IRP Mr. Arvind Gaudana and proposed the name of Mr. Nitin Parikh as Insolvency professional.

Perused the copy of the application and section 22 of the code.


This Adjudicating Authority is forwarding the name of Mr. Nitin Parikh as Insolvency Professional in this matter to the IBBI for confirmation. *Registry is directed to address letter to IBBI accordingly.*  
List the matter on 16.08.2017 for confirmation from the IBBI.

IA 217/2017 is filed by IRP.

The tenure of IRP is already over.

Therefore, IA 217/2017 filed by IRP cannot be taken into consideration. However, the committee of creditors if they choose ~~to~~ they are at liberty to proceed accordingly. *to Law.*

IA 217/2017 is disposed of accordingly.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 9th day of August, 2017.